

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 127
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India Applicant/petitioner

Vs.

Era Infra Engineering Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 23.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP:- Ms. Udita Singh, Mr. Raunak Singh, Ms. Pallavi
Srivastava, Advs.

For the applicant:- Mr. Karanveer Jindal, Adv.
Ms. Manisha Chaudhary, Mr. Mansumyer
Singh, Advs.

ORDER

Due to paucity of time, matter could not be heard. Accordingly, hearing is
deferred to 13.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)